



2026:AHC:25184-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL APPEAL U/S 413 BNSS No. - 44 of 2026

Abhishek Tiwari

.....Appellant(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Appellant(s)	:	Kameshwar Singh, Satish Chandra Yadav
Counsel for Respondent(s)	:	G.A.

Court No. - 43

HON'BLE SALIL KUMAR RAI, J.
HON'BLE DR. AJAY KUMAR-II, J.

The counsel for the appellant prays that the appeal be dismissed as withdrawn.

On the prayer of the counsel for the appellant, the appeal is ***dismissed*** as withdrawn.

The counsel also states that the certified copy of the judgment would be required for certain other reasons, therefore, the certified copies of the judgment of the trial court be returned to the counsel for the appellant.

The prayer of the counsel for the appellant is allowed.

Office shall return the certified copies of the judgment of the trial court to the counsel for the appellant after retaining the photocopies of the same on record.

(Dr. Ajay Kumar-II,J.) (Salil Kumar Rai,J.)

February 5, 2026
Vipasha